

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP/021/00022/2019 in OA/021/00574/2017

Date of Order : 25-04-2019

Between :

Smt.Nagamani @ Nagamma
w/o late M.LYadaiah, aged about 44 years,
Occ : House wife, R/o H.No.1-127,
Madaram Village, Bibinagar Mandal,
Nalgonda District.Applicant

AND

T.Rabha s/o not known,
The Divisional Railway Manager,
S.C.Railway, Nanded Division,
Nanded.

(Respondents 1 and 3 are not necessary parties to this Petition)
...Respondent

Counsel for the Applicant: Mr. K. Siva Reddy

Counsel for the Respondents : Mr.V.V.N.Narasimha SC for Rlys

CORAM :

THE HON'BLE MR.V.AJAYKUMAR, JUDICIAL MEMBER
THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr.V.AjayKumar, Judicial Member)

The OA No.574/2017 filed by the applicant was allowed on
04.09.2018 as under :

“8. The impugned order is hereby quashed and set aside. The respondent no.2, the competent authority, is directed to consider the case of the applicant afresh in the light of the foregoing findings and having regard to the rules governing compassionate allowance, consider the case of the applicant for sanction of compassionate allowance and pass appropriate orders within a period of (8) weeks.

9. The OA is accordingly allowed. No order as to costs."

2. Alleging non implementation of the above said order, the applicant filed the present CP. The Respondents have filed compliance report by enclosing the order dated 25.02.2019 and submits that the Compassionate Allowance has been granted to the applicant.

3. However, the learned counsel for the applicant submits that, though the Respondents have passed orders granting Compassionate Allowance in February, 2018, till date nothing was paid to the applicant.

4. In the circumstances and in view of the substantial compliance of the OA order, the CP is closed and notices are discharged. However, the Respondents shall release the Compassionate Allowance as per the memorandum dated 25.2.2019 within four weeks from the date of receipt of a copy of this order.

5. No order as to costs.

(NAINI JAYASEELAN) (V.AJAYKUMAR)
ADMINISTRATIVE MEMBER JUDICIAL MEMBER

Dated : 25th April, 2019.
Dictated in Open Court.

